

DIVISION BENCH  
COURT - II

**O-202**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/440(KB)2018  
IA(I.B.C)/1030(KB)2021, IA(I.B.C)/307(KB)2022,  
IA(I.B.C)/808(KB)2021, IA(I.B.C)/891(KB)2021,  
IA(I.B.C)/1296(KB)2020, IA(I.B.C)/391(KB)2020,  
IA(I.B.C)/852(KB)2020, IA(I.B.C)/369(KB)2022,  
IA(I.B.C)/556(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>TH</sup> JUNE, 2022, 10:30 A.M**

IN THE MATTER OF	HUVEPHARMA SEA [ PUNE] PRIVATE LIMITED VS AMRIT FEEDS LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Counsel / Authorised Representative appeared physically/through video conference:**

For Liquidator : Mr. K. Thaker, Adv.  
Mr. S. Thaker, Adv.  
Mr. Sunil Mohan Acharya, Adv.

For applicant in IA/556/2022 : Mr. Ratnanko Banerji, Sr. Adv.  
Mr. D. N. Sharma, Adv.  
Mr. Nirmalya Dasgupta, Adv.  
Mr. Shwetaank Nigam, Adv.  
Ms. Ankita Agrahari, Adv.  
Mr. Rahul Sharma, Adv.

For applicant in IA/369/2022 : Mr. Abhrajit Mitra, Sr. Adv.  
Ms. Rajshree Kajaria, Adv.  
Ms. Manju Bhuteria, Adv.

**ORDER**

1. Ld. Senior Counsel / Ld. Counsel for the parties present.

**IA(IBC)/369(KB)2022**

2. Ld. Senior Counsel appearing for the applicant, H-1 bidder, submits that as regards sale of Rangia Unit of the Corporate Debtor remaining amount of Rs. 1,85,38,000/- shall be

deposited with the Joint Registrar of this Adjudicating Authority within 10 days from today to show their seriousness and keenness to purchase the said property. This will remain in an interest bearing FDR for a period of 60 days. If the sale is confirmed to the applicant the amount along with interest will be paid to the Liquidator.

3. For further consideration, the matter to come up on 29/06/2022.

**IA(IBC)/556(KB)2022**

4. List this IA also on 29/06/2022.

**Harish Chander Suri**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**

hb.